# Bill No. 81 of 2025

# THE COMPULSORY YOGA PRACTICE IN SCHOOLS BILL, 2025

By

SHRI MANOJ TIWARI, M.P.

A

## BILL

to provide for compulsory yoga practice from primary to senior secondary level in all the schools throughout the country thereby ensuring good and sound health of students and for making it obligatory for the Central and State

Governments to provide requisite infrastructure for the purpose and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

- 1. (1) This Act may be called the Compulsory Yoga Practice in Schools Act, 2025.
- (2) It extends to the whole of India.

5

(3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Short title, extent and commencement.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
- (a) "appropriate Government" means in the case of a State, the Government of the State and in all other cases, the Central Government;
  - (b) "prescribed" means prescribed by rules made under this Act;
- (c) "school" means any Government school or a Government aided school or a private school, which imparts education from primary to senior secondary school level; and

5

10

15

20

25

30

35

40

(d) "yoga" means a discipline based on an extremely subtle science which focuses on bringing harmony between mind and body through yoga postures, asanas, breathing exercise and such other yoga exercises as would promote the control of the body by bringing in flexibility, strength and endurance and of the mind by enhancing alertness and meditation.

National policy for Yoga Practice and infrastructure thereof.

- 3. (1) The Central Government shall, as soon as may be, but not later than one year after date of commencement of this Act, formulate a National Policy for practice of yoga and ensuring requisite infrastructure and other facilities required for yoga practice in all schools of the country.
  - (2) The National Policy referred to in sub-section (1) shall provide for,—
  - (a) imparting free yoga practice to all the students as per their ability and physical condition in the schools;
  - (b) encouraging yoga practice and creating awareness of the importance of yoga among the schools students;
    - (c) ensuring the availability of yoga teacher in all the schools;
  - (d) providing adequate funds for infrastructure development for yoga in all the schools;
    - (e) incorporating yoga as compulsory subjects in all the schools;
  - (f) preparing standard and qualitative syllabus for yoga as per the age and physical capacity of the students under the guidance of experts and universalisation thereof;
  - (g) providing scholarship and stipend to those students whose performance in yoga has been outstanding;
  - (h) providing weightage to marks obtained in yoga for admission in colleges, universities, and institutions of national importance; and
  - (i) such other provisions as the Central Government may deem fit and necessary for carrying out the purposes of this Act.
- **4.** (1) It shall be the duty of the appropriate Government to implement the National Policy formulated under section 3.
- (2) The appropriate Government shall review the progress and quality of yoga practice being imparted by the schools, from time to time, in such manner as may be prescribed.
- **5**. Any school which violates the provisions of this Act shall be liable for punitive action by the appropriate Government, including withdrawal of recognition of the school in such manner and with such conditions, as may be prescribed.

6. The Central Government shall, after due appropriation made by Parliament by law in this behalf, provide requisite funds, from time to time, for carrying out the purposes of this Act.

Appropriate Government to implement National policy.

Penalty.

Central Government to provide funds.

- 7. The provisions of this Act shall be in addition to and not in derogation of any other law for the time being in force dealing with the subject matter of this Act.
- supplement other laws.

Act to

**8**. (1) The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

5

10

Power to make rules.

(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both the Houses agree in making any modification in the rule or both the Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

#### STATEMENT OF OBJECTS AND REASONS

Yoga is being practiced in our country since the time immemorial for good health and longevity. It keeps the body and mind healthy and sound and its various asanaas cure even serious diseases. Now, yoga is not confined to India only but has become international and International Yoga Day is held every year on 21st June throughout the world.

Yoga is gaining popularity across the world. Considering the importance of yoga education, many western countries have already included yoga in their national school education system. It is well accepted that yoga not only improves the physical and mental health but also disciplines the mind and improves the power of concentration. Many studies show that the practice of yoga inhibits many curative qualities. Moreover, yoga education is cost-effective as it requires modest infrastructure and money. Yoga is a non-competitive activity as it enables the participants to enjoy physical workout without experiencing any pressure.

It is, therefore, felt that yoga should be introduced right from childhood to make it a part and parcel of everyone's life so that we can foster confidence and self-esteem in the minds of our upcoming generations in schools.

Introduction of Yoga in schools will make positive impact on the health and psychosocial well-being of the students, enrich their thinking, understanding and imagination and improve the teaching and learning abilities. Yoga will not only enhance the ability of students to deal with the stress and pressures of daily life but also help in realizing them their full potential.

The Bill, therefore, seeks to provide for making yoga practice compulsory in all educational institutions right from primary school level to senior secondary level in order to make it a part of school curriculum.

Hence this Bill.

New Delhi; MANOJ TIWARI

July 7, 2025.

#### FINANCIAL MEMORANDUM

Clause 3 of the Bill provides for the formulation of a national policy for providing yoga practice and infrastructure development in schools. It also provides for creating awareness of yoga among students, financial assistance for infrastructure development, scholarship and stipend for outstanding students in yoga in schools. Clause 6 makes it obligatory for the Central Government to provide requisite funds for carrying out the purposes of the Bill. The Bill, therefore, if enacted, will involve expenditure from the Consolidated Fund of India. At this stage, it is difficult to give an exact estimate of the actual expenditure to be incurred on it. However, it is estimated that a recurring expenditure of rupees five hundred crore per annum would involve from the Consolidated Fund of India.

A non-recurring expenditure to the tune of rupees one hundred crore may also be incurred from the Consolidated Fund of India for creating various assets throughout the country.

# MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 8 of the Bill empowers the Central Government to make rules for carrying out the purposes of the Bill. As the rules will relate to matters of details only, the delegation of legislative power is of a normal character.

### LOK SABHA

Α

# BILL

to provide for compulsory yoga practice from primary to senior secondary level in all the schools throughout the country thereby ensuring good and sound health of students and for making it obligatory for the Central and State

Governments to provide requisite infrastructure for the purpose and for matters connected therewith or incidental thereto.